

69. THE CENTRAL CIVIL SERVICES (JOINING TIME) RULES, 1979

G.I. Dept. of Per. & A.R., Noti. No. 21011/2/79-Allowances Unit, dated the 8th May, 1979¹.—In exercise of the powers conferred by the proviso to Article 309 and Clause (5) of Article 148 of the Constitution and after consultation with the Comptroller and Auditor-General in relation to persons serving in the Indian Audit and Accounts Department, the President hereby makes the following rules, namely :—

1. Preliminary.—(1) These rules may be called the Central Civil Services (Joining Time) Rules, 1979.

(2) They shall come into force on the date of issue of this notification and shall apply to transfers effected on/or after the date.

(3) These rules shall apply to all Government servants appointed in Civil Services and posts under the Central Government including work-charged staff but shall not apply to,—

- (a) Railway employees.
- (b) Armed Forces Personnel and those paid from the Defence Services Estimates.
- (c) Government servants engaged on contract and those who are not in whole-time employment of Government.
- (d) Government servants, paid but of contingencies.

2. (1) When a Government servant to whom these rules apply is transferred to the control of another Government or organisation, which has made separate rules prescribing amount of joining time, his joining time for the journey to join his post under that Government/organisation and for the return journey, will be governed by those rules, unless different provisions are expressly made in the terms of deputation/foreign service by mutual agreement between the lending and borrowing authorities.

(2) The joining time of railway employees, Armed Forces Personnel and those paid from Defence Services Estimates and the employees of State Government or any other organisation who are appointed to Civil Services and posts under the Central Government on deputation or on foreign service basis, shall, for joining the Civil Services and posts under the Central Government and for the return journeys, be regulated in accordance with these rules, unless different provisions are expressly made in their respective terms of deputation/foreign service, by mutual agreement between the lending and borrowing authorities.

3. Definitions.—Unless there is something repugnant in the subject or context, the terms defined in these rules are used in these rules in the sense hereinafter explained—

1. Published in the *Gazette of India*, dated 19th May, 1979 (w.e.f. 8th May, 1979).

- (a) "*Department of Government of India*" means a Ministry or Department of the Central Government as notified from time to time and any other authority which exercises the powers of a Department/Ministry of the Government of India.

¹[In respect of the persons serving in the Indian Audit and Accounts Department, the Comptroller and Auditor-General of India shall exercise the same powers as the Ministries/Departments of Government of India, under these rules.]

- (b) "*Head of Department*" means the authority declared as such under the Delegation of Financial Powers Rules, 1978. In the case of the Indian Audit and Accounts Department, Head of Department means the authority declared as such by the Comptroller and Auditor-General of India.
- (c) "*Joining time*" means time allowed to a Government servant in which to join a new post or to travel to a station to which he is posted.
- (d) "*Transfer*" means the movement of a Government servant from one post to another either within the same station or to another station to take up duties of a new post or in consequences of change of his headquarters.

4. Joining Time.—(1) Joining time shall be granted to a Government servant on transfer in public interest to enable him to join the new post either at the same or a new station. No joining time is admissible in cases of temporary transfer for a period not exceeding 180 days. Only the actual transit time, as admissible in case of journeys on tour, may be allowed.

(2) The surplus staff transferred from one post to another under the Scheme Regulating Redeployment of Surplus Staff shall be eligible for joining time.

(3) Government servants who are discharged due to reduction of establishment from one Central Government office and reappointed to another Central Government office shall be entitled to joining time, if the orders of appointment to the new post are received by them while working in the old post. If they are appointed to the new post after being discharged from the old post, the period of break may be converted into joining time without pay by the Head of Department provided that the break does not exceed 30 days and the Government servant has rendered not less than 3 years continuous service on the date of his discharge.

²[(4) For appointment to posts under the Central Government on the results of a competitive examination or interview or both open to Government servants and others, the Central Government employees and permanent or provisionally permanent State Government employees shall be entitled to joining time under these rules, if such Government servants opt for having

1. Ins. by G.I., M.H.A., Dept. of Per. & A.R., Noti. No. 19011/2/82-Allowances, dated 27th December, 1982.
2. Subs. by G.S.R. 229(E), dated 27th March, 2015 (w.e.f. 27-03-2015).

their past service in the Central Government or State Government counted for all purposes in the Central Government.]

5. (1) The joining time shall commence from the date of relinquishment of charge of the old post if the charge is made over in the forenoon or the following date if the charge is made over in the afternoon.

(2) The joining time shall be calculated from old headquarters in all cases including where a Government servant receives his transfer orders or makes over charge of the old post in a place other than his old headquarters, or where the headquarters of a Government servant while on tour is changed to the tour station itself or where his temporary transfer is converted into permanent transfer.

(3) Not more than one day's joining time shall be allowed to a Government servant to join a new post within the same station or which does not involve a change of residence from one station to another. For this purpose, the term 'same station' will be interpreted to mean the area falling within the jurisdiction of the municipality or corporation including such of suburban municipalities, notified areas or cantonments as are contiguous to the named municipality, etc.

(4) In cases involving transfer from one station to another and also involving change of residence, the Government servant shall be allowed joining time with reference to the distance between the old headquarters and the new headquarters by direct route and ordinary mode(s) of travel as indicated in the following schedule. When holiday(s) follow(s) joining time, the normal joining time may be deemed to have been extended to cover such holiday(s).

Distance between the old headquarters and the new headquarters	Joining time admissible	Joining time admissible where the transfer necessarily involves continuous travel by road for more than 200 kms.
1,000 km or less	10 days	12 days
More than 1,000 km	12 days	15 days
More than 2,000 km	15 days except in cases of travel by air for which the maximum will be 12 days.	15 days

¹[**Note 1.**—Distance means actual distance travelled and not weighted mileage for which fare is charged by the Railways in certain ghat or hill regions.]

Note 2.—In case of transfer of a Government servant to or from Eastern Region, including Sikkim, Andaman and Nicobar Islands, Lakshadweep and Ladakh, two days additional time shall be admissible over and above the normal joining time reckoned on the basis of actual distance between their old and new place of posting.]

(5) Extension of joining time beyond the limits indicated in Rule 5(4) can be granted up to the maximum limit of 30 days by the Head of Department and

beyond 30 days by the Department of the Government of India, the guiding principle being that the total period of joining time should be approximately equal to 8 days for preparation *plus* reasonable transit time *plus* holidays, if any, following the extended joining time. While computing the transit time, allowance could be made for the time unavoidably spent due to disruption of transport arrangements caused by strike or natural calamities, or the period spent awaiting the departure of the steamer.

¹[6. ²(1) The period of unutilized joining time shall be regulated in terms of the provisions of sub-clause (ii) of clause (a) of sub-rule (1) of Rule 26 of the Central Civil Service (Leave) Rules, 1972.]

(2) Joining time may be combined with vacation and/or regular leave of any kind or duration except casual leave.

(3) If a Government servant in transit or transfer is directed to proceed to a place different from that indicated in the initial transfer orders, he shall be entitled to joining time already availed of up to the date of receipt of revised orders *plus* fresh spell of full joining time from the date following the date of receipt of the revised orders. The fresh spell of joining time in such cases shall be calculated from the place, at which he received the revised orders as if he is transferred from that place.]

7. Joining Time pay.—A Government servant on joining time shall be regarded as on duty during that period and shall be entitled to be paid joining time pay equal to the pay which was drawn before relinquishment of charge in the old post. He will also be entitled to Dearness Allowance, if any, appropriate to the joining time pay. In addition, he can also draw compensatory allowances like City Compensatory Allowance, House Rent Allowance as applicable to the old station from which he was transferred. He shall not be allowed conveyance allowance or permanent travelling allowance.

³[**Note 1.**—The sanction of the admissible joining time shall be accorded by the competent authority exercising the administrative control over the Government servant proceeding on transfer.]

Note 2.—The joining time pay shall be paid for by the new administrative authority where such Government servant joins on transfer.]

8. Miscellaneous.—Where any Ministry/Department of Government of India is satisfied that the operation of any of these rules causes undue hardship to any particular case, that Ministry or Department of the Government of India may by order, for reasons to be recorded in writing, dispense with or relax the requirement of that rule to such extent and subject to such exceptions and conditions as it may consider necessary for dealing with the case in a just and equitable manner provided that no such order shall be made except with the concurrence of the Ministry of Home Affairs, Department of Personnel and Administrative Reforms.

1. Subs. by G.I., Ministry of Per., P.G. & P., Noti. No. 19011/12/86-Estt. (Allow.), dated 10th March, 1989.
2. Subs. by G.S.R. 229(E), dated 27th March, 2015 (w.e.f. 27-03-2015).
3. Ins. by G.S.R. 229(E), dated 27th March, 2015 (w.e.f. 27-03-2015).

9. If any doubt arises as to the interpretation of these rules, it shall be referred to the Government of India, Ministry of Home Affairs, Department of Personnel and Administrative Reforms.

10. All rules and instructions on the subject of joining time in force immediately before commencement of these rules and applicable to Government servants to whom these rules apply, are hereby repealed.

NOTES

(i) **Transit time/Joining time to cover journey from/to a remote locality while proceeding on/or returning from leave.**—With the promulgation of the Central Civil Services (Joining Time) Rules, 1979, certain provisions of FRs and SRs and Government Orders thereunder relating to transit time/joining time admissible to Government servants to cover journeys from/ to a remote locality while proceeding on/or returning from leave or on transfer became inoperative. As regards joining time to remote localities on transfer, no difficulty was anticipated because Heads of Departments could allow joining time under Rule 5 (5) of the CCS (Joining Time) Rules, 1979. As regards joining time to remote localities during leave, it was proposed to make suitable provisions in the Central Civil Services (Leave) Rules. Pending amendment to the Leave Rules, some administrative instructions were issued *vide* this Department's Office Memorandum No. 21011/12/79-Allowances, dated the 16th November, 1979 and No. 19011/30/81-Allowances, dated the 13th October, 1981. Since revision of the Leave Rules has not been finalised, the following administrative instructions are issued in supersession of those Office Memorandums to cover cases of journey to/from remote localities while on leave :—

- (i) A Government servant proceeding on leave from/to a place in the remote locality mentioned in column 1 of the Annexure to this OM or returning from leave to/from the said place shall be entitled, once in a calendar year, to transit time each way to cover the period spent in journey between the said remote locality and the specified station at the scale prescribed in column 3 of that Annexure.
- (ii) The concession is also admissible, while on leave, to a Government servant—
 - (a) who is domiciled in any part of India other than the remote locality concerned and has been specifically recruited from outside for service in remote locality, and
 - (b) who, though not specially recruited outside the Union Territory of the Andaman and Nicobar Islands or the Union Territory of the Lakshadweep, as the case may be, for service in the respective Union Territory, is domiciled in any part of India other than the Union Territory concerned.
- (iii) A Government servant domiciled in the Union Territory of Andaman and Nicobar Islands or the Union Territory of Lakshadweep and proceeding on leave to his home town in another Island of the Union Territory concerned, shall be entitled, once in a calendar year, to transit time to cover the period spent in journey by sea to the island in which his home town is located and *vice versa* while returning from leave. The transit time thus admissible shall be the actual number of days taken in the journey by sea subject to a maximum of seven days for each journey.
- (iv) Where the outward journey falls in one calendar year and the return journey falls in the succeeding calendar year, the concession shall

be counted against the calendar year in which the leave commences. In calculating transit time, holidays falling before or at the end of it shall be excluded while those falling during transit time shall be included.

- (v) A Government servant domiciled in the Union Territory of Andaman and Nicobar Islands or the Union Territory of Lakshadweep and recruited for service in the respective territory, when posted for service on mainland in public interest shall be entitled to joining time, once a year, while proceeding to and returning from the Union Territories of Andaman and Nicobar Islands and Lakshadweep on leave.
- (vi) A Government servant, domiciled in any part of India other than Union Territory of Andaman and Nicobar Islands or the Union Territory of Lakshadweep and recruited whether within or outside that Union Territory for service there, while proceeding on leave from his post in one island in the Union Territory to his home town on the mainland to join his post in another island in that Union Territory, shall be entitled to joining time on the same scale as provided in Para 1 (i) above.

2. When a Central Government servant posted in the remote areas spends his leave outside the Union Territory, the journey time from the place in the remote area to the specified station indicated in the Annexure and *vice versa* will be treated as free joining time if admissible under this Office Memorandum and in addition, the remaining journey time if any, in excess of 2 days could be allowed as free joining journey time under the provisions of Finance Ministry, O.M. No. 20014/3/83-E. IV, dated the 14th December, 1983. (See Appendix 9 of this book.). [G.I., M.H.A., D.P. & A.R., O.M. No. 19011/30/81-Estt. (Allowances), dated the 17th September, 1984].

ANNEXURE

Transit time admissible to cover journey from/to a remote locality while proceeding on/or returning from leave

Station in the remote locality	Specified station	Transit time/joining time admissible	Remarks
(1)	(2)	(3)	(4)
Andaman and Nicobar Islands : 1. Port Blair 2. (1) South Andaman : (a) Baratang (b) Havelock (c) Neil (2) Nicobar Group of Islands : (a) Nancovrie (b) Car Nicobar (3) Middle Andamans : (a) Long Island (b) Rangat (c) Nimbutala	1. Calcutta 2. Madras 3. Vishakhapatnam 1. Calcutta 2. Madras via Port Blair 3. Vishakhapatnam	Actual time taken by the steamer subject to the maximum of 7 days. Actual time taken in the journey by the steamer including halt at Port Blair awaiting connecting steamer subject to a maximum of 15 days.	(1) The Lt.-Governor, Andaman and Nicobar Islands, with reference to Government servants of that Administration, the Ministries/Departments with reference to their employees and the C. & A.G. with reference to the employees of the I.A. & A.D. have full power to increase the maximum period of joining time in special circumstances, when a voyage to or from Calcutta or Madras takes a longer time. (2) The Lt.-Governor, Andaman and Nicobar Islands, with reference to staff in that Administration, the Ministries/Departments with reference to their employees and the C. & A.G. with reference to the employees of I.A. & A.D. shall be empowered to grant extended joining time up to 15 days to Government servants while proceeding to and on returning from leave in cases of enforced halt at Calcutta/ Madras on account of delayed sailing of the ship.

(1)	(2)	(3)	(4)
<p>(4) North Andamans : (a) Mayabunder (b) Diglipur (5) Little Andamans : (a) Hut bay (6) Any other places in the A & N Islands connected with Port Blair by Steamer/boat.</p>			<p>The Lt.-Governor, the Ministries/Departments and the C. & A.G. as the case may be, shall further be authorized to redelegate these powers to Heads of Offices under their Administrative control.</p>
<p>Arunachal Pradesh : 3. Any station in Kamang District.</p>	<p>(a) Tezpur for Seppla area and Thrizno Circle, and (b) Bomdila for the rest.</p>	<p>Actual time taken in airlift to/from the specified station plus the actual number of days taken for the land journey on foot but not exceeding the time calculated at the rate of one day for 15 kms. of such journey or part thereof between the stations in the remote locality and the specified stations.</p>	
<p>4. Any station in Subansir District.</p>	<p>Kimin.</p>		
<p>5. Any station in Daperijo Sub-Division.</p>	<p>Likabali.</p>		
<p>6. Any station in Siang District.</p>	<p>(a) Likabali for Along.</p>		
	<p>(b) Mohanbari for those airlifted to Mechuka and Tuting sub-divisions. (c) Likabali or Pasi-ghat for Vingklong and Mariyang sub-division.</p>	<p>As against entries at Sl. Nos. 3 to 5 above.</p>	

(1)	(2)	(3)	(4)
7. Any station in Lohit District.	Roing or Tezu provided that if rivers are in spate, it will be Dholla instead of Roing or Tezu.		
8. Any station in Tirap District	<p>(a) Mohanbari for persons airlifted to Vijaynagar area.</p> <p>(b) Changlang for places under Changland Sub-Division.</p> <p>(c) For places in Mizo sub-division.</p> <p>(i) Miao in Winter, and</p> <p>(ii) Namchikin in Summer.</p> <p>(d) Khonsa for the rest</p>	As against entries at Sl. Nos. 3 to 5 on previous page.	

(1)	(2)	(3)	(4)
<p>9. Lakshadweep :</p> <p>Adreth</p> <p>Ameni</p> <p>Bitra</p> <p>Chetlat</p> <p>Kiltan</p> <p>Agathy</p> <p>Evarathy</p> <p>Suheli</p> <p>Kalpeni</p> <p>Minicoy</p>	<p>1. Mangalore</p> <p>2. Cannanore</p> <p>3. Kozhikode</p> <p>4. Cochin</p>	<p>(i) Actual time taken for the journey by steamer.</p> <p>(ii) One day for each 15 miles of journey by country boats.</p>	<p>(1) The Administrator, Lakshadweep with reference to staff in that Administration, the Ministries/Departments with reference to their employees and the C. & A.G. with reference to the employee of the I.A. & A.D., is empowered to grant joining time up to a maximum period of 15 days in cases involving enforced halts due to non-availability of steamer at stations indicated in column 1 or column 2. The Administrator or the Ministries/Departments or the C. & A.G., as the case may be, shall further be authorised to re-delegate these powers to Heads of Offices under their Administrative Control.</p> <p>(2) The Administrator, Lakshadweep or the Ministries/Departments or the C. & A.G., as the case may be, is delegated full powers to increase the maximum period of 7 days joining time in special circumstances when a Voyage to/from Cochin or Calicut takes a long time</p>